

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PATNA BENCH, PATNA**  
OA/051/00064/2021

Date of Order :15.02.2021

**C O R A M**

**HON'BLE MR. M.C.VERMA, ..... JUDICIAL MEMBER**  
**HON'BLE MR. SUNIL KUMAR SINHA, ADMINISTRATIVE MEMBER**



Durga Datt Chaubey, aged 41 years, S/o Shri Shyam Vibhow Chaubey, resident of Qr. No. 201/111, Block-F, residential Complex, Rail Wheel Plant, Bela, P.O.- Arvind Nagar, Distt-Saran, PIN-841221, Presently working as Senior Technician in Mech. Deptt. Of RWP/Bela under Dy. CME-Casting, P.O.-Arvind Nagar, Distt-Saran-841221.

..... Applicant.

- By Advocate : Applicant present in person.

-Versus-

1. The Union of India through Chairman, Railway Board, Rail Bhawan, Raisina Marg, New Delhi-110001.
2. Chief Administrative Officer, Rail Wheel Plant, Bela, P.O.-Arvind Nagar, District-Saran (Chhapra), PIN-841221.
3. Principle Chief Mechanical Engineer, Rail Wheel Plant, Bela, P.O.- Arvind Nagar, District-Saran (Chhapra), PIN-841221.
4. Deputy Chief Personnel Officer, Rail Wheel Plant, Bela, P.O.- Arvind Nagar, District-Saran (Chhapra), PIN-841221.
5. Assistant Personnel Officer, Rail Wheel Plant, Bela, P.O.-Arvind Nagar, District-Saran (Chhapra), PIN-841221.

..... Respondents.

By Advocate :- Shri S.K.Ravi, Id. SC.

**ORDER [ ORAL**

M.C.Verma, Member (Judl.)

Heard. Applicant has preferred the instant OA having prayer to rectify Office Order No. RWP/NG/150/2018 issued on 31.12.2018 whereby several persons has been promoted from Technician –I Level 5 to Senior Technician-II Level 6. That as present applicant had been promoted but he has been given promotion from 02.09.2020 and not from 31.12.2018.



2. Applicant appearing as party in person submits that he giving details as to how he was entitled to be considered for promotion preferred representation on 20.12.2019 but Respondents authority did not consider his representation nor has passed any order on his representation.
3. Learned counsel Shri S.K. Ravi submits that applicant has now been promoted and he unnecessarily has preferred this OA, which is devoid of merit. So far his representation relates, it is submitted by the counsel for respondents that because of Covid-19, order might not have been passed.
4. Considered the submissions. Having taken note of entirety interest of justice would be sub-served if this OA is disposed of with direction to the respondents to consider the representation dated 20.12.2019, copy of which is at Annexure A/11 of this OA within three months and to pass speaking order thereon. Needless to

say that copy of the order so passed be supply to the applicant.

Ordered accordingly.

5. With the above observation and direction the OA stand disposed of.

[ Sunil Kumar Sinha ]  
Member (A)

[ M.C. Verma ]  
Member (J)

Pkl/

